

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI
T.C.P.NO.29/241-242/NCLT/MB/MAH/2017

(Under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016).

1. Mr. Ramesh S. Modi.
2. Mr. Bharat Shantilal Modi PETITIONERS.
Versus

1. Modi Landscape Private Limited.
2. Ramesh Nanji Thakkar.
3. Mahesh Nanji Thakkar.
4. Chandrakant Shivajirao Ghule. RESPONDENTS.

CORAM:

SHRI M.K. SHRAWAT
Member (Judicial)

SHRI BHASKARA PANTULA MOHAN
Member (Judicial)

PRESENT ON BEHALF OF THE PARTIES

The Petitioner in person present.

Mr. Amol Nehru Learned Advocate for the Petitioner Nos. 1 and 2 present.

Mr. Vivek Kantawala Learned Advocate for the Respondent Nos. 1 to 3 present.

Mr. Deepak Deshpande Learned Advocate for the Respondent No. 4 present.

Per : SHRI M.K. SHRAWAT, MEMBER (JUDICIAL)

ORDER

Heard on : 21.08.2017

Pronounced on : 24.08.2017

1. The Learned Representatives of the rival parties of both the sides are present.
2. "Consent Terms" is on record. To be made "Annexure-I" of the Order.
3. As per clause (gg) the buy back ^{mes} 60% Shares of the Respondents in R-1 Company ^{at par} is granted. The ROC to take record of the directions.
4. This Bench placed on record a word of appreciation to the Learned Counsel of ^{mes} both the sides ^{-ing} to ~~to~~ advice their respective parties for this "Amicable Settlement".
5. The parties to the Settlement shall adhere to the Undertaking given by the parties in the "Consent Terms".
6. This Petition is therefore disposed of as per the "Terms of Settlement". To be Consigned to the Records.

Sd/-

Bhaskara Pantula Monan
Member (Judicial)
24.08.2017

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Sd/-

M.K. Shrawat
Member (Judicial)